

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 7789/2024

(Arising out of impugned final judgment and order dated 20-11-2023 in FA0(OS)(COMM) No. 278/2019 passed by the High Court Of Delhi At New Delhi)

BAMCEF COOPERATIVE GROUP HOUSING SOCIETY LTD. Petitioner(s)

VERSUS

HANUMAN PROMOTERS AND BUILDERS PVT. LTD. Respondent(s)

(IA No.176896/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.176897/2024-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Date : 20-08-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. Jinendra Jain, AOR
 Mr. Ajay Jain, Adv.
 Mr. Krishna Sharma, Adv.
 Ms. Bijay Lakshmi, Adv.
 Ms. Shreya Jain, Adv.
 Mr. M.N. Mishra, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Learned counsel for the petitioner submits that identical question is pending in SLP(C)Nos.15336-15337/2021.
2. Issue notice on the application seeking condonation of delay as well as on the Special Leave Petition.
3. List alongwith SLP(C)Nos.15336-15337/2021.

Signature Not Verified

Digitally signed by
Rajni Mukhi
Date: 2024.08.20
18:42:36 IST
Reason:

(SNDU MARWAH)
AR-cum-PS

(NIDHI WASON)
COURT MASTER (NSH)